

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.132/2024 IN CP (IB) NO.66/ALD/2022**

**CORAM:**

**1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 30<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S M/S SIMBHAOLI SUGARS LIMITED</b>
<b>UNDER SECTION</b>	<b>7 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv.

*: For the Financial Creditor  
(State Bank of India)*

Sh. Rohan Gupta & Ms. Kriti Gupta, Adv.

*: For the Corporate Debtor*

**ORDER**

1. Ld. Counsels representing the parties are present.
2. It is stated by the Ld. Counsel representing the Corporate Debtor that recently an OTS proposal has been submitted to the State Bank of India and a formal meeting has also taken place by the authorized representative of the Corporate Debtor with the officials of State Bank of India, and the OTS proposal is under consideration by the Bank.
3. In view of this, situation the Ld. Counsel representing the Corporate Debtor seeks two weeks time for the same.
4. The Ld. Counsel representing the State Bank of India on instructions states that the OTS proposal has been received by the Bank authorities, which is under active consideration, and therefore he would have no objection to the request made by the Ld. Counsel representing the Corporate Debtor for seeking an adjournment.
5. In view of this, the matter is adjourned for 11<sup>th</sup> June, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**30<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**